

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram**

1. Dr. Pramod Deo, Chairperson
2. Shri R.Krishnamoorthy, Member
3. Shri S.Jayaraman, Member
4. Shri V. S. Verma, Member

**Petition No 81/2009  
(Suo-motu)**

**In the matter of**

Maintenance of Grid Discipline – Compliance of provisions of the Indian Electricity Grid Code.

**And in the matter of**

1. Tamil Nadu Electricity Board, Chennai
2. Shri C. P. Singh, Chairman,  
Tamil Nadu Electricity Board, Chennai

**...Respondents**

**ORDER**

By order dated 8.5.2009 a penalty of Rs. 150 lakh was imposed on the first respondent under section 142 of the Electricity Act, 2003 (the Act) for contravention of and non-compliance with the provisions of the Indian Electricity Grid Code. The penalty was to be deposited by 31.5.2009. The amount of penalty has not been deposited by the first respondent so far.

2. An “application” dated 12.6.2009, has been sent on behalf of the first respondent requesting for extension of time by two weeks. The “application” is neither accompanied by fee nor the supporting affidavit. As such, no notice is being taken of the “application”.

3. The first respondent is hereby directed to show cause latest by 29.6.2009 as to why the penalty should not be recovered as arrears of land revenue as provided under section 170 of the Act.

4. List on 30.6.2009.

Sd/-  
[V. S. VERMA]  
MEMBER

Sd/-  
[S. JAYARAMAN]  
MEMBER

Sd/-  
[R. KRISHNAMOORTHY]  
MEMBER

Sd/-  
[DR. PRAMOD DEO]  
CHAIRPERSON

**New Delhi, dated 22<sup>nd</sup> June 2009**